

THE HIGH COURT OF MEGHALAYA SHILLONG

C O R R I G E N D U M

Dated, Shillong, the 31st October, 2019

No.HCM.II/440/2013-Estt/

In partial modification to this High Court's notification No.HCM/II/440/2013-Estt/50, Dated 16.10.2019 the following may be read as follows:-

For	Be Read as
Smti. B.Khriam, Assistant District & Sessions Judge-cum-Special Judge (POCSO Act)	Smti. B.Khriam, Additional District & Sessions Judge-cum-Special Judge (POCSO Act)

By order;

REGISTRAR GENERAL

Memo No.HCM.II/440/2013-Estt/ 6417 A

31st October, 2019

Copy to for information:

1. The Registrar-cum-PPS to Hon'ble the Chief Justice for his Lordship's kind information.
2. The PS to Hon'ble Mr. Justice H.S.Thangkhiew for his Lordship's kind information.
3. The District & Sessions Judges Shillong/Tura/Jowai/Williamnagar/Nongpoh/Nongstoin/Ampati/Mawkyrwat.
4. Smti. M.Kharkongor, Chairperson, Meghalaya State Commission for Protection of Child Rights, Shillong for information.
5. Smti. M.D.Khongmen, Registrar (Admn), High Court of Meghalaya for information.
6. Shri.S.Chakrawarty, Senior Advocate, for kind information.
7. Smti.P.D.Bujarbaruah, Senior Advocate, for kind information.
8. The System Analyst, for uploading the same in the official website.
9. Notice Board.
10. Office file


REGISTRAR GENERAL